

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-162/ND/2017

In the matter of :

Royal Caterers (P) Limited

....PETITIONER

SECTION :

Under Section 252

Order delivered on 28.11.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Wadhwa, Co. Secretary

For the Respondent/Corporate Debtor :-

For the Intervener :

ORDER

The authorized representative for the petitioner is present and represents that in compliance of the order dated 06.10.2017 passed by this Tribunal wherein the petitioner was directed to furnish the Minutes Book of the Annual General Meeting held as well as Minutes of the Board, the same it is represented has been filed for the period 1.4.2014 to as of date in 2017.

The petitioner is directed to take notice to the Income tax Department along with a copy of the appeal and annexures as filed before this Tribunal as well as reply filed by the ROC to the said appeal and the rejoinder filed by the petitioner. The petitioner is also directed to serve a copy of the same to Ms. Lakshmi Gurung, Standing Counsel for Income tax, who is appearing before this Tribunal for Income tax matters within a week from today. Income tax Department to respond and make their submissions/objections, if any, on or before the next date of hearing.

Post the matter on 14.12.2017.

Sd-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
28.11.2017